

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 147/(MAH)/2017  
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 30.06.2017

NAME OF THE PARTIES: Labdhi Enterprise.  
V/s.  
D.B.M. Geotechnics & Construtions Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
	Devarshy I. Desai Advocate for Petitioner		(D) Desai

ORDER

TCP No. 147/ I&BP/NCLT/MB/MAH/2017

When the Corporate Debtor Counsel has raised a grievance that petition copy has not been served upon him, the Petitioner Counsel has served a copy of the same on the Corporate Debtor.

Since the Corporate Debtor has asked one/two days time to make her submissions, at her request, list this matter for hearing on 4.7.2017.

Sd/-  
**V. NALLASENAPATHY**  
Member (Technical)

Sd/-  
**B.S.V. PRAKASH KUMAR**  
Member (Judicial)